

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION NO. 29/2018

IN

O.A. NO. 386/2016

IN THE MATTER OF:

Society for Protection of Culture, Heritage,
Environment, Traditions and Promotion
of National Awareness

....Applicant(s)

Versus

National Highway Authority of India & Ors

...Respondent(s)

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1151



Deponent/NHIDCL

Through:

Sonal

Ms. Sonal Rawat
Advocate

(Enrol. No.1858/2015)

A-87, Defence Colony, New Delhi-110024

M. No. 9821210994

Dated: 27.02.2020

Place: New Delhi

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION NO. 29/2018
IN
O.A. NO. 386/2016

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Society for Protection of Culture, Heritage,
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 of National Awareness

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National Highway Authority of India & Ors

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**AFFIDAVIT IN TERMS OF ORDER DATED 03.12.2019 PASSED BY
 THIS HON'BLE TRIBUNAL IN EXECUTION APPLICATION NO. 29/
 2018 IN ORIGINAL APPLICATION NO. 386/2016 BEING FILED ON
 BEHALF OF NATIONAL HIGHWAYS & INFRASTRUCTURE
 DEVELOPMENT CORPORATION LIMITED**



I, Yogesh Chandra Srivastava, Aged about 51 Years, S/o Shri Ram Chandra Srivastava, working as General Manager (Tech.), National Highways & Infrastructure Development Corporation Ltd., having its Corporate Office at 3rd Floor, PTI Building, 4, Parliament Street, New Delhi-110001, do hereby solemnly affirm and state as under:


 Y. C. SRIVASTAVA
 General Manager (Tech.)
 NHIDCL

That I am the authorised representative of the Respondent Company by way of the Authority Letter dated 27.02.2020 in the captioned matter and I am acquainted with the facts and circumstances of the present case and as such competent to depose the present Affidavit

on behalf of NHIDCL. The Deponent is duly authorised to file the present Compliance Report and the same has been filed on the basis of information derived from the records maintained by the Regional Offices of National Highways & Infrastructure Development Corporation Limited. The Deponent has been further authorised by the Ministry of Road Transport & Highways to file the compliance documents on behalf of the National Highways & Infrastructure Development Corporation Limited (hereinafter referred to as "**NHIDCL**") and the same has been filed on the basis of information derived from the documents received from the Branch Offices of NHIDCL.

2. That the Hon'ble Tribunal vide order dated 03.12.2019 has directed the NHIDCL to file the affidavit giving complete information before the next date.

That the Hon'ble Tribunal directed the parties to provide the information in a tabulated format giving details in cumulative manner on quarterly basis for last one year on State-wise numbers and extent of encroachments, numbers and extent of encroachments removed in the quarter for the last one year and number of direct openings created on national highways and action taken. Similarly, details be provided with regard to provision and maintenance of green belt on either side of highways and survival percentage of trees/saplings plants.

The copy of the order dated 03.12.2019 passed by this Hon'ble Tribunal is annexed herewith and marked as **ANNEXURE A/1**.



Y. C. SRIVASTAVA
General Manager (Tech)
NHIDCL

- 4. It is respectfully submitted that the answering Deponent has taken all possible steps in order to ensure the compliance of the directions issued by the Hon'ble Tribunal vide Order dated 03.12.2019.
- 5. That the Deponent has compiled the requisite data as directed by the Hon'ble Tribunal and is annexed at **ANNEXURE A/2 (colly)**.
- 6. That the contents of the present affidavit are correct and true to my knowledge and is derived from the official records.



[Signature]
DEPONENT
 General Manager (Tech.)
 NHIDCL

VERIFICATION

21 FEB 2020

Verified at New Delhi on this 27th day of February, 2020 that the contents of the above affidavit are true and correct on the basis of the information derived from the records in the ordinary course of its business. No part of it is false and nothing material has been concealed therefrom.

Identified the deponent who has signed in my presence

CERTIFIED THAT THE DEPONENT
 Shri / Smt. / Mm : Jagesh Chandra Srivastava
 No. 100 100 100
 I identified by Shri / Smt. Savitri Rawat
 Has solemnly affirmed before me at (Adv)
 Delhi on 27/02/2020 at Si. No. 100
 That the contents of the affidavit which
 have been read & explained to
 are true & correct to his knowledge

[Signature]
DEPONENT
 T. C. SRIVASTAVA
 General Manager (Tech.)
 NHIDCL

21 FEB 2020

NOTARY

**ON BEHALF OF NATIONAL HIGHWAYS & INFRASTRUCTURE
 DEVELOPMENT CORPORATION LIMITED**

FILED ON:

Item No. 02

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 29/2018

In

Original Application No. 386/2016

(With Report dated 30.11.2019)

Society for Protection of Culture, Heritage,
Environment, Traditions and Promotion
of National Awareness

Applicant(s)

Versus

National Highway Authority of India & Ors.

Respondent(s)

Date of hearing: 03.12.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s):

Ms. Jyoti Yadav, Advocate

For Respondent(s):

Mr. Pinaki Misra, Sr. Advocate and Ms.
Shreya Sethi, Advocate for NHAI

ORDER

1. The issue for consideration is remedial action for protection of environment along the highways. The steps to be considered are ensuring green cover to minimise increased Particulate Matter (PM) levels in the air quality, leaving of space on both sides of highways for expansion and tree plantation, preventing direct access to the highways without a bye-lanes/exit routes and regulating the opening of access to the buildings from the highways without bye-lanes.
2. We may refer to the background in which questions have arisen. The Applicant approached this Tribunal for directions under Section 15 of the NGT Act, 2010 to ensure mandatory green cover on both sides of highways on the pattern of notification dated 25.07.2012 issued by the Town and Country Planning Department, Government of Haryana

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under Section 5(4) of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963. The notification published Draft Plan 2031 AD for Sohna and provided that "the eastern and western peripheral roads of 75m width has been proposed with 100m wide green belt on outer side and 50m green belt on inner side. A minimum width of 60 meters has been proposed for sector dividing roads. The width of Gurgoan-Sohna-Alwar road, Rewari-Sohna-Palwal (NH-71) road and Sohna-Ballabgarh road has been proposed to be widened to 60m with 50m wide green belt on either sides."

3. The applicant alleged that continuous movement of vehicles caused dust pollution and increase of PM2.5 and PM10 and consequential health hazards. The applicant also alleged that large number of structures were built on the sides of highways having direct illegal access to NH8, destroying the space for mandatory green cover. Reference was also made to layout plan of DDA dated 28.09.2017 providing for 30 mts wide green strip on either side of the highway. The applicant relied upon the judgement of the Hon'ble High Court of Punjab and Haryana in Ahuja Vaishno Dhaba No.1 v. State of Haryana¹ to the effect that no construction can be allowed in 30 - 50 mts of highway on either side. Further reliance was placed on the 2009 Guidelines (Guidelines on Landscaping and Tree Plantation (IRC:SP-21-2009) prepared by IRC, stipulating maintaining green areas on the highways. Reference was also made to "Green Highways (Plantation, Transplantation, beautification and Maintenance) Policy-2015" (the 2015 Policy) of the NHAI further revising the said guidelines.

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¹ (2003) 2 RCR (Civil) 598 (DB)

4. On 05.09.2017, the application was disposed of by recording the statement on behalf of the NHAI that the Green Highways (Plantation, Transportation, Beautification and Maintenance) Policy of 2015 will be followed to ensure plantation of green belts on both sides of the roads wherever Government land was available, after leaving scope for expansion. The NCT Delhi, State of Haryana and State of Rajasthan were also directed to ensure such action. The State Governments and all Local Authorities were to issue directions to the Group Housing Societies, owners of commercial plots, offices, and residential blocks for plantation of the trees along the boundaries of the plots and around the buildings. The State Government and Local Authorities were to encourage plantation of trees in public parks for better environment and for better ambient air quality.

5. Present execution application seeks enforcement of the above directions.

6. The matter was further reviewed on 21.05.2019 with reference to the following questions:

- i) Whether adequate steps are being taken for maintenance of green belts on both sides of all categories of highways consistent with 'Sustainable Development' principle?
- ii) Whether progress of removing encroachments to achieve the object of leaving the highways free from direct access and leaving sufficient space for plantation is sufficient or any further steps are required?

7. The Tribunal found that the steps taken for maintenance of green belts on both sides of the highways and for removing encroachments

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were not adequate in absence of effective institutional mechanism to monitor compliance of such norms.

8. Accordingly, following directions were issued:

24. Accordingly we direct the Secretary MoEF&CC in collaboration with Secretary MoRTH to evolve an effective monitoring mechanism at national level with the object of ensuring maintenance of Green Belts on both sides of all Highways upto specified distance, there is no construction upto specified distance, there is no direct access to the Highway, there is no encroachment and buildings on roadsides are regulated in terms of environmental norms so that no air/water pollution or encroachment of Highway is caused. For this purpose, MoEF&CC may collect the requisite data in respect of National Highways from NHAI and in respect of State Highways from respective States and UTs. The data by the State may be compiled by the Chief Secretaries of States/UTs in coordination with their respective Environment, Forests and Public Works Departments. We suggest that data should be compiled with reference to the following:

- i) Extent of encroachment and action plan for its removal.
- ii) Provisions for leaving space up to a particular distance from the road for expansion and for plantation.
- iii) Extent of access directly allowed from Highway to buildings and ensuring that there is no direct access to the road obstructing existing or potential plantation.
- iv) Buildings near roads upto a specified distance are regulated to ensure that no air, water or other pollution is caused and no encroachment takes place or space on roads on account of activities of such buildings.
- v) Extent of plantation carried out.
- vi) Highway where no space is left for ensuring green belt on the sides.
- vii) Highway projects on PPP model where green plantation cannot be done according to NHAI.

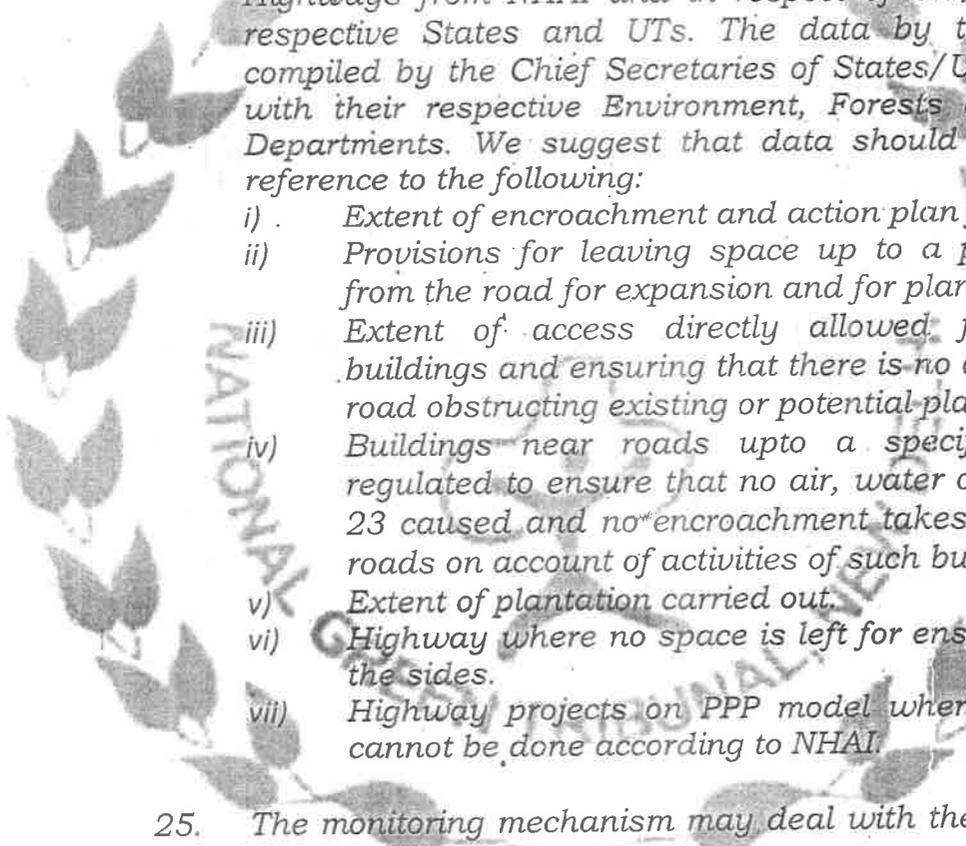
25. The monitoring mechanism may deal with the issue in following parts:

- i) Future policy with regard to Highways to be constructed henceforth;
- ii) Policy with regard to Highways already constructed or in progress where space is available;
- iii) Policy with regard to Highways where constructions have already been made with regard to division in nature of construction and legality thereof.

26. The MoEF&CC may file an affidavit within two months.

27. Member (Administration), NHAI may file further affidavit about the extent of encroachment on National Highway, action plan for removal of such encroachment, extent of plantations, extent of access directly allowed from highways to buildings, requirement

Sonal
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of distance from highways for construction and indicating the status of preparation and execution of action plans by individual teams to ensure green work development and status of removal of encroachment by Task Force constructed by NHIDCL.”

9. Compliance affidavit has been filed on behalf of the NHAI and NHIDCL which furnishes some information on the subject but the same is not adequate. Let further affidavit be filed giving complete information before the next date.
10. The information also be provided in brief in a tabulated format giving details in cumulative manner on quarterly basis for last one year on State-wise numbers and extent of encroachments, numbers and extent of encroachments removed in the quarter for the last one year and number of direct openings created on national highways and action taken.

Similarly, details be provided with regard to provision and maintenance of green belt on either side of highways and survival percentage of trees/saplings planted.

MoEF&CC has also not filed any response whatsoever nor is represented today. Last opportunity is granted for compliance and filing of response failing which the Joint Secretary concerned may remain present on the next date. MoEF&CC may coordinate with NHAI and concerned States/UTs or any other concerned authority.

11. We are informed that NHIDCL is a separate corporate identity. Accordingly, NHIDCL may file a separate status report on the subject on similar lines before the next date.
12. A copy of this order be sent to NHIDCL and MoEF&CC by email for compliance.

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List again on 28.02.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

Dr. Nagin Nanda, EM

December 03, 2019
Execution Application No. 29/2018
In Original Application No. 386/2016
SN

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TC



State : Assam

Annexure - N1

S.NO.	State	Detail of NH Stretch where encroachment has occurred	Extent of Encroachment		Removed		Status of Encroachment		
			No. of Encroachment	Area of Encroachment	No. of Encroachment	Area of Encroachment	Pending with District Administration		
1	NUMALIGAR H-JORHAT	403+200 to 403+250 LHS	1	60			Pharmacy		
		404+050 to 404+100 RHS	3	100			Residential Building		
		406+400 to 406+450 RHS	1	84			Pump House PHE		
		414+500 to 414+550 RHS			1	320		Residential Building	
		416+600 to 416+650 LHS			1	300		Residential House	
		418+420 to 418+470 LHS			1	400		Residential Building	
		418+680 to 418+750 RHS	1	1260				Petrol Pump	
		419+350 to 419+400 LHS	1	150				Hotel	
		423+350 to 423+400 RHS	1	80				Boundary Wall	
		423+500 to 423+510 LHS	1	30				Temp.Boundary Wall	
		423+570 to 423+670 LHS	2	1050				Residential Building	
		426+050 to 426+100 RHS	1	100				Residential Building	
		442+050 to 442+100 LHS	1	650				School	
		444+450 to 444+500 RHS	4	350				Shops	
		447+100 to 447+150 LHS	1	240				Residential Building	
		449+150 to 449+200 LHS	1	500				School Boundary Wall	
		451+440 to 451+480 LHS	1	390				Residential House	
		TOTAL	20	5044	3	1020			
				453+000 to 453+050-RHS	1	22			Shop
				453+050 to 453+070-LHS	1	26			Shop
				453+100 to 453+120-RHS	1	20			Shop
				453+150 to 453+200-RHS	3	27			Shop
				453+200 to 453+220-LHS	1	24			Shop
				453+520 to 453+600-RHS	8	120			Shop
				453+600 to 453+700-LHS	1	70			Hotel
				453+700 to 453+750-RHS	2	45			Shop
				454+020 to 454+050-RHS	1	24			Shop
				455+300 to 455+350-LHS	1	25			Shop
				455+700 to 455+750-LHS	1	20			Shop
				457+320 to 457+400-LHS	1	40			Shop
				457+400 to 457+500-LHS	2	100			Shop
				458+120 to 458+150-RHS	1	25			Shop
				460+720 to 460+750-RHS	3	70			Shop
				461+550 to 461+600-RHS	1	30			Shop
				462+100 to 462+200-RHS	4	50			Shop
		462+390 to 462+500-RHS	8	98			Shop		
		462+500 to 462+520-RHS	1	25			Shop		

Y. C. SRIVASTAVA
General Manager (Tech)
NHIDCL

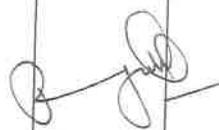
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ASSAM

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JORHAT-
JHANJI

463+100 to 463+130-LHS	1	24		Shop
463+500 to 463+550-LHS	1	75		Shop
464+000 to 464+030-RHS	1	18		Shop
464+950 to 465+000-LHS	1	81		Shop
465+000 to 465+050-LHS	1	24		Shop
466+300 to 466+320-LHS	1	10		Shop
466+710 to 466+820-LHS	3	84		Shop
468+190 to 468+250-LHS	2	16		Shop
469+910 to 469+950-LHS	1	5		Shop
470+370 to 470+400-LHS	5	175		Shop
470+400 to 470+550-LHS	20	1200		Shop
470+600 to 470+650-RHS	1	12		Shop
471+000 to 471+050-LHS	5	100		Shop
471+420 to 471+450-LHS	1	15		Hotel
471+700 to 471+720-LHS	1	30		Boundary Wall
472+200 to 472+280-LHS	3	75		Shop
472+700 to 472+750-LHS	3	69		Shop
472+850 to 473+000-LHS	3	125		Hotel & Shop
473+172 to 473+272-LHS	10	400		Shop
473+310 to 473+350-LHS	4	120		Shop
474+000 to 474+050-LHS	1	20		Hotel
474+600 to 474+700-LHS	4	120		Shop
474+600 to 474+700-RHS	3	120		Shop
475+200 to 475+250-LHS	3	90		Shop
476+570 to 476+600-RHS	1	60		Shop
476+900 to 476+950-RHS	1	30		Shop
477+200 to 477+250-RHS	1	30		Shop
477+500 to 477+570-RHS	5	100		Hotel
477+600 to 477+650-RHS	2	36		Hotel
477+750 to 477+800-LHS	4	52		Shop
479+100 to 479+150-LHS	1	36		Hotel
480+000 to 480+549-LHS	30	1136		Shop
480+000 to 480+549-RHS	21	700		Shop
480+570 to 480+880-LHS	15	400		Shop & Hotel
480+570 to 480+880-LHS	10	300		Shop & Hotel
481+360 to 481+450-LHS	7	56		Shop
482+270 to 482+300-RHS	1	50		Kaccha House
482+950 to 483+010-LHS	6	72		Shop
483+200 to 483+250-LHS	1	225		Hotel
486+700 to 486+750-LHS	4	45		Shop


Y. C. SRINASTAVA
General Manager (Tech)
NHIDCL

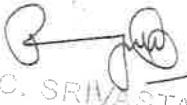
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		488+560 to 488+750-LHS	9	120			Shop
		TOTAL	242	7397			
3	JHANJI- DEMOW	466 (4.337 KM)	-	17.5 Ha	2250 (39.632)	264 Ha	Shop, Boundary Wall, RCC Bridge, Land, School Gate, Gate, Culvert etc.
4	DEMOW- MORAN	31 (2.109 Km)	-	8.3 Ha	105 Nos.	161.4 Ha	Building, Land, Gate etc.
5	MORAN- BOGIBEEL	-	Nil	Nil	18 Nos.	114.4 Ha	-
6	DIBRUGARH BYPASS	NH-37 From 583.420 Km to 583.920 Km	1	3000.00 sq.m	-	-	-


Y. C. SRIVASTAVA
General Manager (Tech)
NHIDCL

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State : Assam							
Annexure - N4							
S. No	Regional Offices	PIUs	No of Plants Planted (April, 2019 to August, 2019)			Old Plantation during December, 2018 to March, 2019	Cumulative Plantation
			Median	Avenue	Total		
1	E D(P), Guwahati	Jorhat (BO)	20	0	20	0	20


Y. C. SRIVASTAVA
General Manager (Tech)
NHIDCL

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State : Assam

Annexure - N5

S.NO.	Name of the Project	Length	Configuration	ROW	No. of Plants to be planted (2019-20)		
					Contractor	Govt.	Private
1	Rehabilitation and augmentation of the four laning of Numaligarh to Jorhat Section from Km 402.50 to Km 453.00 of NH-37 except construction of Dergaon Bypass from Km 426.800 to Km 437.420 in the State of Assam under SARDP-NE Phase 'A' Project on EPC basis	39.72Km	2 lane to 4 lane	60Mtr	1000No.s		
2	Four laning of Jorhat to Jhanji section of NH-37 from Km 453.000 to Km 491.050 (Design Km 453.000 to Km 490.800) in the State of Assam under EPC basis	37.800 km	2 lane to 4 lane	60 m	0		
3	Four laning of Jhanjhi to Demow section from km. 491.050 to km. 535.250 of NH-37 in the state of Assam under SARDP on Engineering Procurement and Construction (EPC) Mode.	44 Km		60 m	Nil	Nil	Nil
4	Four laning of Demow to end of Moran By pass section from km. 535.250 to km. 561.700 of NH-37 in the state of Assam under SARDP on Engineering Procurement and Construction (EPC) mode.	26.9 Km		60 m	Nil	Nil	Nil
5	Four laning of End of Moran Bypass from (km. 561.700) to Bogibeel junction near Lapetketa (km. 580.778) of NH-37 in the state of Assam under SARDP on Engineering Procurement and Construction (EPC) mode.	19.078 Km		60 m	Nil	Nil	Nil
6	Re-Alignment of NH-37 from Bogibeel Junction at Km. 581.700 to 59.147 under SARDP-NE(Total Length 15.447 Km) in the state of Assam (Dibrugarh Bypass)	15.447 Km	2-Lane	(1) 45.00 m for 1.72 Km (2) 60.00 m for 13.72 Km	300 nos.	-	-


 R. C. SRIVASTAVA
 General Manager (Tech)
 NHIDCL

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Encroachment Details of National Highways under Jurisdiction of NHIDCL							
S. No.	State	Details of NH Stretch where encroachment has occurred	Extent of Encroachment		Removed		Status of Encroachment
			No. of Encroachment	Area of Encroachment	No of Encroachment	Area of Encroachment	
1	Assam, Tezpur	Nagaon Rangagara NH-37	52	1.274 Hact.		Project Terminated	Yet to be cleared
2		Rangagara Kaliabor Tiniali NH-37	52	7540 Sqm	Nil	Nil	
3		Kaliabor Tiniali Dolabari NH-37A	Nil	Nil	Nil	Nil	
4		Dolabari Jamuguri NH-37A and NH-52	Nil	NA	NA	NA	NA
5		Jamuguri Biswanath Chariali NH-52	49	8.06 Hact.	Nil	Nil	Still Exist
6		Biswanath Chariali Gohpur NH-52	162	1.5 Hact.	Nil	Nil	Pending Compensation
7		Gohpur Holongi NH-52A	Nil	Nil	Nil	Nil	


 Y. C. SRIVASTAVA
 General Manager (Tech)
 NHIDCL

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Summary of Plantation Data Received from ROs of NHIDCL								Annexure - N4
S. No.	Regional Offices	BO	No. of Plants Planted (April, 2019 to December,			Old Plantation during	Cumulative Plantation	
			Median	Avenue	Total			
1	Guwahati, Nagaon Rangagara NH37	Tezpur	Not Commenced	Not Commenced	Nil	Nil	Nil	
2	Guwahati, Rangagara Kallabor		Not Commenced	Not Commenced	Nil	Nil	Nil	
3	Guwahati, Kaliabor Dolabari NH 37A		30	0	30	Nil	30	
4	Guwahati, Dolabari Jamuguri NH37A and NH52		Nil	Nil	Nil	Nil	Nil	
5	Guwahati, Jamuguri Biswanath Chariali NH52		Nil	Nil	Nil	Nil	Nil	
6	Guwahati, Biswanath Chariali Gohpur NH52		Nil	Nil	Nil	Nil	Nil	
7	Guwahati, Gohpur Holongi		Nil	Nil	Nil	Nil	Nil	


 Y. C. SRIVASTAVA
 General Manager (Tech)
 NHIDCL

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Availability of Space for Plantation in NHIDCL

Annexure - N5

S. No.	Name of the Projects	Length (Km)	Configuration	ROW (m)	No. of Plants to be planted (2019-20)		
					Contractor	Govt.	Private
1	Nagaon Rangagara Km. 278.60 to Km 297.00 of NH37	18.4	4 Lane	45m	Terminated		
2	Rangagara Kaliabor Tiniali Km 297.00 to Km 17.30 of NH37A	18.315	4 Lane	45-60m	Not Commenced		
3	Kaliabor Tiniali Dolabari Km 0.00 to Km 17.30 of NH37A	17.3	4 Lane	30/60	10		
4	Dolabari Jamuguri Km 17.30 of NH 37A to Km=m 208.00 of NH52	18.81	4 Lane	60/90	To be decided after completion of Civil work.		
5	Jamuguri Biswanath Chriaali Km 182.00 to Km 208.00 of NH52	26	4 Lane	45 to 60m			
6	Biswanath Chariali Gohpur Km. 208 to Km. 265.50 of NH52	57.5	4 Lane	60m			
7	Gohpur Holongi Km 264.10 of NH52 and Km 20.370 on NH 52A	10.08	4 Lane	45 to 63 60 to 483m			

Y. C. SRIVASTAVA
General Manager (Tech.)
NHIDCL

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State : Mizoram							
Encroachment Details of National Highways under Jurisdiction of NHIDCL							Annexure - N1
S. No.	State	Details of NH Stretch where encroachment has occurred	Extent of Encroachment		Removed		Status of Encroachment
			No. of Encroachment	Area of Encroachment	No of Encroachment	Area of Encroachment	
1	Mizoram						


Y. C. SRIVASTAVA
General Manager (Tech)
NHIDCL

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State : Mizoram							
Summary of Plantation Data Received from ROs of NHIDCL							Annexure - N4
S. No.	Regional Offices	BO	No. of Plants Planted (April,2019 to December, 2020)			Old Plantation during December, 2018 to April, 2019	Cumulative Plantation
			Median	Avenue	Total		
1	RO-Agartala	Aizawl	Nil	Nil	Nil	Nil	Nil (to be Planted in FY 19-20)


Y. C. SRIVASTAVA
General Manager (Tech)
NHIDCL

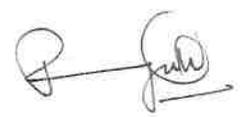
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State : Mizoram

Annexure - N5

Availability of Space for Plantation in NHIDCL

S. No.	Name of the Projects	Length (Km)	Configuration	ROW (m)	No. of Plants to be planted (2019-20)		
					Contractor	Govt.	Private
1	Aizawl-Tuipang NH-2 (Old NH-54) PKG-1	59.919	2L + P.S.	24	-	-	-
2	Aizawl-Tuipang NH-2 (Old NH-54) PKG-2	53.622	2L + P.S.	24	-	-	-
3	Aizawl-Tuipang NH-2 (Old NH-54) PKG-3	42.824	2L + P.S.	24	-	-	-
4	Aizawl-Tuipang NH-2 (Old NH-54) PKG-4	44.965	2L + P.S.	24	-	-	-
5	Aizawl-Tuipang NH-2 (Old NH-54) PKG-5	36.401	2L + P.S.	24	-	-	-
6	Aizawl-Tuipang NH-2 (Old NH-54) PKG-6	47.272	2L + P.S.	24	-	-	-
7	Aizawl-Tuipang NH-2 (Old NH-54) PKG-7	40.344	2L + P.S.	24	-	-	-
8	Aizawl-Tuipang NH-2 (Old NH-54) PKG-8	42.821	2L + P.S.	24	-	-	-



Y. C. SRIVASTAVA
General Manager (Tech)
NHIDCL

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State: Nagaland								
							Annexure - N1	
S. No.	State	Details of NH Stretch where encroachment has occurred		Extent of Encroachment		Removed		Status of Encroachment
				No. of Encroachment	Area of Encroachment	No of Encroachment	Area of Encroachment	
1	Nagaland		Nil	-	-	-	-	-



Y. C. SRIVASTAVA
General Manager (Tech)
NHIDCL

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State: Nagaland							
Summary of Plantation Data Received from ROs of NHIDCL						Annexure - N4	
S. No.	Regional Offices	BO	No. of Plants Planted (April, 2019 to December, 2020)			Old Plantation during December, 2018 to April, 2019	Cumulative Plantation
			Median	Avenue	Total		
NIL							

Y. C. SRIVASTAVA
General Manager (Tech)
NHIDCL

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State : Nagaland							
Availability of Space for Plantation in NHIDCL							Annexure - N5
S. No.	Name of the Projects	Length (Km)	Configuration	ROW (m)	No. of Plants to be planted (2019-20)		
					Contractor	Govt.	Private
1	Four laning of existing Dimapur-Kohima road from design km 123.840 to km 138.775 (existing km 124.10 to km 140.00) excluding Dimapur & Kohima Bypass, In the State of Nagaland under SARDP-NE through an Engineering, Procurement & Construction (EPC) Contract.	14.93	4-Lane	45	4729		
2	Four laning of existing Dimapur-Kohima road from design km 138.775 to km 152.490 (existing km 140.00 to km 156.00) excluding Dimapur & Kohima Bypass, in the State of Nagaland under SARDP-NE through an Engineering, Procurement & Construction (EPC) Contract.	13.715	4-Lane		4496		
3	Four laning of existing Dimapur-Kohima road from design km 152.490 to km 166.700 (existing km 156.00 to km 172.90) excluding Dimapur & Kohima Bypass, In the State of Nagaland under SARDP-NE through an Engineering, Procurement & Construction (EPC) Contract.	14.21	4-Lane		4595		
4	Construction of Four/Six laning from km 132.375 to km 153.058 (Total new alignment length 20.683 km) of Debaka Dimapur section of NH-36 & NH-39 in the state of Nagaland on EPC basis.	20.68	4-Lane		800		
5	Construction of 2-lane with hard shoulder of Pfutsero-Phek on EPC basis from existing km 00.00 to Km 19.90 (Design km 0.00 to km 20.00) (Design Length - 20.00 km) in the State of Nagaland under SARDP-NE.	20	2-Lane	24 to 45	2000		
6	Construction of 2-lane with hard shoulder of Pfutsero-Phek on EPC basis from existing km 00.00 to Km 19.90 (Design km 0.00 to km 20.00) (Design Length - 20.00 km) in the State of Nagaland under SARDP-NE.	20	2-Lane		2000		
7	Construction of 2-lane with hard shoulder of Pfutsero-Phek on EPC basis from existing km 40.090 to Km 65.30 (Design km 40.00 to km 62.558) (Design Length - 22.558 km) in the State of Nagaland under SARDP-NE.	22.55	2-Lane		2260		
8	Construction of Two -lane with hard shouldrs of Chakabama-Zuheboto road on EPC basis from existing Km 00.000 to Km 25.760 (Design Km 0.000 to Km 25.000 Km) (Design length-25.000 Km) in the state of Nagaland under SARDP-NE	25	2-Lane		2500		
9	Construction of Two -lane with hard shouldrs of Chakabama-Zuheboto road on EPC basis from existing Km 25.760 to Km 52.370 (Design Km 25.000 to Km 50.000 Km) (Design length-25.000 Km) in the state of Nagaland under SARDP-NE	25	2-Lane		2500		
10	Four/Six Laning of Daboka-Dimapur section (Dimapur Bypass) design Km.118.050 to Km 132.375 (Total New Alignment length of 14.325) in the state of Assam under SARDP-NE on EPC basis.	14.325	4-Lane	60	3000		

Y. C. SRIVASTAVA
General Manager (Tech.)
NHIDCL

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State: Meghalaya								
S. No.	State	Details of NH Stretch where encroachment has occurred		Extent of Encroachment		Removed		Status of Encroachment
				No. of Encroachment	Area of Encroachment	No of Encroachment	Area of Encroachment	
1	Meghalaya		Nil	-	-	-	-	-


C. SRIVASTAVA
General Manager (Tech)
NHIDCL

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State: Meghalaya							
Summary of Plantation Data Received from ROs of NHIDCL							Annexure - N4
S. No.	Regional Offices	BO	No. of Plants Planted (April, 2019 to December, 2020)			Old Plantation during December, 2018 to April, 2019	Cumulative Plantation
			Median	Avenue	Total		
1	Guwahati	Shillong (Meghalaya)	Nil	Nil	Nil	Nil	Nil (To be planted in FY 19-20)


Y. C. SRINIVASTAVA
General Manager (Tech.)
NHIDCL

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State : Meghalaya

Annexure - N5

Availability of Space for Plantation in NHIDCL

S. No.	Name of the Projects	Length (Km)	Configuration	ROW (m)	No. of Plants to be planted (2019-20)		
					Contractor	Govt.	Private
1	Tura to Dalu (NH-51)	51.54	Two laning with paved shoulder	20m-30m	-	-	-
2	Silchar-Badarpur (NH-53)	4.77	Two laning with paved shoulder	20m-30m	166	-	-
3	Balachera-Harangajao (NH-54E)	25.25	Four laning with paved shoulder	45m	1998 (approx)	-	-
4	Raniko-Nongjri (SH-04)	33.25	Two laning with Earthen shoulder	20m-30m	-	-	-

Y. C. SRIVASTAVA
General Manager (Tech)
NHIDCL

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State : Arunachal Pradesh								
							Annexure - N1	
S. No.	State	Details of NH Stretch where encroachment has occurred		Extent of Encroachment		Removed		Status of Encroachment
				No. of Encroachment	Area of Encroachment	No of Encroachment	Area of Encroachment	
1	Arunachal Pradesh			Nil	Nil	Nil		


Y. C. SRIVASTAVA
General Manager (Tech :
NHIDCL

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State : Arunachal Pradesh							
Summary of Plantation Data Received from ROs of NHIDCL						Annexure - N4	
S. No.	Regional Offices	BO	No. of Plants Planted (April, 2019 to December, 2020)			Old Plantation during December, 2018 to April, 2019	Cumulative Plantation
			Median	Avenue	Total		
1	Itanagar	Namsai	-	-	-	-	-


G. SRIVASTAVA
General Manager, Forest
NHIDCL

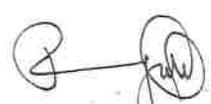
89
1148

State : Arunachal Pradesh

Annexure - N5

Availability of Space for Plantation in NHIDCL

S. No.	Name of the Projects	Length (Km)	Configuration	ROW (m)	No. of Plants to be planted (2019-20)		
					Contractor	Govt.	Private
1	2 laning of Mahadevpur-Burishihing road section of NH-52B from km 0.00 to km 25.135 in the state of Arunachal Pradesh package of SARDP-NE.	25.135	2L	24m			
2	2 laning of Bprdumsa-Namchik road (Buri Dihing-Jalrampur) road on NH-52B, (new NH-215) from km 0.15 (starting chainage near Buri Dihing Bridge) to km 22.380 (length 22.23 km) in the State of Arunachal Pradesh under Arunachal Pradesh package of SARDP-NE on EPC basis.	22.23	2L	24			
3	2-Laning of Akajan-Likabali-Bame Road from design km 12.00 to km 33.00 on EPC basis under SARDP-NE in the State of Arunachal Pradesh	21.00	2 Lane	24		1128	
4	2-Laning of Akajan-Likabali-Bame Road from design km 33.00 to km 65.81 on EPC basis under SARDP-NE in the State of Arunachal Pradesh	32.81	2 Lane	24		1880	
5	2-Laning of Akajan-Likabali-Bame Road from design km 65.81 to km 91.928 on EPC basis under SARDP-NE in the State of Arunachal Pradesh	26.12	2 Lane	24		3031	
6	2-Laning of Joram-Koloriang Road with paved shoulder (NH-713) from design km 20.00 to km 32.05 on EPC Mode under SARDP-NE in the State of Arunachal Pradesh	12.05	2 Lane	24		386	
7	2-Laning of Joram-Koloriang Road with paved shoulder (NH-713) from design km 32.05 to km 44.00 on EPC Mode under SARDP-NE in the State of Arunachal Pradesh	11.95	2 Lane	24		386	
8	2-Laning of Joram-Koloriang Road with paved shoulder (NH-713) from design km 44.00 to km 59.363 on EPC Mode under SARDP-NE in the State of Arunachal Pradesh	15.36	2 Lane	24		144	
9	2-Laning of Joram-Koloriang Road with paved shoulder (NH-713) from design km 59.363 to km 77.363 on EPC Mode under SARDP-NE in the State of Arunachal Pradesh	18.00	2 Lane	24		230	
10	2-Laning of Joram-Koloriang Road with paved shoulder (NH-713) from design km 77.363 to km 92.363 on EPC Mode under SARDP-NE in the State of Arunachal Pradesh	15.00	2 Lane	24		230	
11	2-Laning of Joram-Koloriang Road with paved shoulder (NH-713) from design km 92.363 to km 107.363 on EPC Mode under SARDP-NE in the State of Arunachal Pradesh	15.00	2 Lane	24		230	
12	2-Laning of Joram-Koloriang Road with paved shoulder (NH-713) from design km 107.363 to km 122.353 on EPC Mode under SARDP-NE in the State of Arunachal Pradesh	14.99	2 Lane	24		230	
13	2-Laning of Joram-Koloriang Road with paved shoulder (NH-713) from design km 122.353 to km 138.389 on EPC Mode under SARDP-NE in the State of Arunachal Pradesh	16.04	2 Lane	24		482	


Y. C. SRIVASTAVA
General Manager (Tech)
NHIDCL

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राष्ट्रीय राजमार्ग एवं अवसंरचना विकास निगम लिमिटेड

सड़क परिवहन और राजमार्ग मंत्रालय, भारत सरकार
तीसरी मंजिल, पीटीआई बिल्डिंग, 4-संसद मार्ग, नई दिल्ली-110 001

National Highways & Infrastructure Development Corporation Limited

Ministry of Road Transport & Highways, Govt. of India
3rd Floor, PTI Building, 4-Parliament Street, New Delhi-110001, +91 11 2335 1282, www.nhidcl.com



BUILDING INFRASTRUCTURE - BUILDING THE NATION
CIN: U45400DL2014GOI269062

सार्वजनिक क्षेत्र का उपक्रम

A PUBLIC SECTOR UNDERTAKING

No. NHIDCL/Green Highway/NGT/2018-19

Dated: 27th February, 2020

TO WHOMSOEVER IT MAY CONCERN

The Competent Authority, hereby authorizes Shri Yogesh Chandra Srivastava, General Manager (Tech.), National Highways & Infrastructure Development Corporation Limited, New Delhi, to execute and sign Affidavit, Applications, Reply, Vakalatnama and other necessary pleadings, etc., in the matter titled Society for Protection of Culture, Heritage, Environment, Traditions and Promotion of National Awareness Vs National Highway Authority of India & Ors, before the Hon'ble National Green Tribunal, Principal Bench, New Delhi.

Msahay

(Manoj Sahay)

Director (Admin & Finance)

मनोज सहाय, भा.ले.प. और ले.से.

MANOJ SAHAY, IA&AS

निदेशक (प्रशा. व वित्त) संयुक्त सचिव स्तर

Director (Admin. & Fin.) Joint Secretary (level)

राष्ट्रीय राजमार्ग एवं अवसंरचना विकास निगम लिमिटेड

National Highways & Infrastructure Development Corporation Limited

सड़क परिवहन एवं राजमार्ग मंत्रालय

Ministry of Road Transport & Highways

भारत सरकार / Govt. of India

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VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

IN THE MATTER OF:

Society for Protection of Culture, Heritage,
Environment, Traditions and Promotion
of National Awareness

...Applicant(s)

VERSUS

National Highway Authority of India & Ors

... Respondent(s)

KNOW ALL to whom these presents shall come that, I, Yogesh Chandra Srivastava, General Manager (Tech.), the Authorised Representative of National Highways & Infrastructure Development Corporation Ltd, the Applicant herein in the above matter and do hereby appoint.

Ms. Sonal Rawat
Advocate
(Enrol. No.1858/2015)
A-87, Defence Colony, New Delhi-110024
M. No. 9821210994

[hereinafter called the 'Advocates' to be the Advocates in the above noted case and authorize them].

To act, appear and plead in the above noted case in this Court or in any other Court in which the same may be tried or heard also in the Appellate Court including High Court, subject to payment of fees separately for each court by me/us.

To sign, file, verify and present pleading(s), appeal(s), cross-objection(s) or petition(s) for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes in any manner relating to the said case.

To take out execution proceedings.

To deposit, draw and receive money(ies), cheque(s) and grant receipt(s) thereof and to do what may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner or person authorising him to exercise the powers conferred upon the Advocate whenever he may think fit to do so and sign the power of attorney.

I/we the undersigned do hereby agree to ratify and confirm all acts done by me/us in the above matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/we undertake that I/We or my/our duly authorised agent would appear in Court on all hearings and will instruct the Advocates for appearance, when the case is called.

And I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us be paid to the Advocate remaining unpaid they shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above court. I/We hereby agree that once the fee is paid, I/we will not be entitled for the refund of the same in any case whatsoever.



IN WITNESS WHEREOF I do hereunto set my hand to these presents the contents which have been understood by me/us on this 27th day of February, 2020.

Accepted, subject to the Terms of Fees.

Advocates
Sonal

Client(s)

Yogesh Chandra Srivastava
General Manager (Tech.)
N.H.I.D.C. Ltd.

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION OF 2019

IN THE MATTER OF:-

Society for Protection of Culture, Heritage,
Environment, Traditions and Promotion
of National Awareness

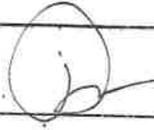
... APPLICANT

VERSUS

National Highway Authority of
India & Ors.

...RESPONDENTS

PROOF OF SERVICE

S. NO.	ADVOCATE NAME	SIGNATURES
1	Ms. Jyoti Yadav	
2		
3		
4		
5		
6		
7		
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10		